

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject:- Civil Appeal Nos. 3640-3642 of 2025 arising out of SLP (c) Nos. 8490-8492 of 2020 Periyammal (Dead) through LRS & Ors. Vs V. Rajamani & Anr etc- Direction regarding disposal of Execution Petitions in a fixed timeline.

CIRCULAR

No.: 06 of 2025/RG

Dated: 9 .05.2025

In compliance to the directions rendered by the Hon'ble Supreme Court vide its judgment dated 06.03.2025 passed in the matter captioned above, Presiding Officers of all the Courts in the UTs of J&K and Ladakh are hereby impressed upon to ensure that the Execution Petitions pending in their respective courts are decided and disposed of within a period of six months without fail.

In addition, all Principal District and Sessions Judges, UTs of J&K and Ladakh are requested to ensure that a statement regarding pendency and disposal of Execution Petition (Court wise) pertaining to their respective districts is transmitted to the High Court every month without fail at sectionstatic@gmail.com

Any deviation to the aforesaid timeline shall be viewed seriously and shall invite action on administrative side against the concerned Presiding Officer.

By Order.


(M.K Sharma)

Registrar General (Officiating)

Dated: 9 .05.2025

No.: 24533-623/RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information
8. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information and necessary action.
9. All Civil Judges (Senior Division), UTs of J&K and Ladakh;
10. All Civil Judges (Junior Division), UTs of J&K and Ladakh;
.....for information and necessary action.
11. Assistant Registrar, Statistical Section, High Court of J&K and Ladakh, Main Wing Srinagar for information and necessary action.
12. Incharge NIC, High Court of J&K and Ladakh for information and with the request to upload the same on the High Court website.
13. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
14. Order file.


Registrar General (Officiating)